

MA/557/87 in St.No: 563/87, OA/340/87, OA/345/87, OA/352/87, OA/386/87, CA/391/87, OA/488/87, OA/527/87, OA/537/87, OA/590/87, OA/629/87, OA/ 24/87, OA/148/87, OA/267/87, MA/332/87 in OA/266/87, OA/278/87, OA/324/87, OA/327/87, OA/332/87, OA/336/87, OA/339/87, OA/13/88, OA/ 18/88, OA/ 19/88, OA/253/87, TA/485/86, TA/426/86, TA/623/86, TA/621/86, TA/1316/86, TA/1340/86, TA/1353/86, TA/1376/86, OA/219/86, OA/234/86, OA/277/86, OA/312/86, OA/435/86, OA/123/87, OA/149/87, OA/152/87, OA/204/87, OA/205/87, MA/124/88 with OA/223/87, OA/225/87, OA/248/87, OA/333/87, OA/334/87, OA/358/87, OA/469/87, OA/508/87, OA/10/88, MA/380/87 with OA/257/87, MA/401/87 with OA/147/87, MA/410/87 with OA/159/87, MA/411/87 with OA/331/87, MA/412/87 with OA/330/87, MA/413/87 with OA/299/87, OA/541/87, OA/363/86, TA/1379/86, OA/274/87, OA/346/87, OA/347/86, OA/478/87, OA/335/87, OA/451/86, OA/22/87, OA/23/87, OA/180/87, OA/622/87, OA/4/88, OA/13/87, OA/437/86, OA/1336/86, TA/1347/86, TA/1381/86, OA/644/87, OA/645/87, OA/ 1 /88, OA/14/88, MA/83/88 in OA/522/87, OA/5/88, TA/1346/83, OA/646/87, OA/311/86, OA/139/87, OA/289/87, OA/294/87, TA/608/86, TA/1338/86, TA/1366/86.

CORAM : HON'BLE MR. P.H. THVEDI : VICE CHAIRMAN
HON'BLE MR. P.M. JOSHI : JUDICIAL MEMBER.

16-2-1988.

The 92 cases filed by different persons against Union of India and Railway Administration are on Board today. They are fixed for hearing with the consent of the advocates representing the parties. The parties' advocates are present and heard Mr. R.M. Vin, Mr. B.R. Kyada and Mr. N.S. Shevde learned advocates for the respondent who represent for all the cases are present. They viz. Mr. Vin, Mr. Kyada and Mr. Shevde state that all the matters cannot be heard together in as they do not involve common questions of law and facts and that each matters has got distinct facts and, therefore, it is required to be argued separately. The learned advocates representing the applicants said that they involve common question of law and facts and all the matters are almost similar and they should be heard together. They further state that the applicants are poor labourers placed in strvation and in these days of draught the matters may be heard expeditiously.

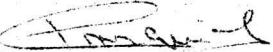
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2/- In many matters the railway administration has yet to file written statements. They may also produce the documents which may be relevant for the purpose of deciding the cases. Therefore, by consent of the advocates representing the parties it is decided to adjourn the matters and to fix them for hearing on 4-4-1988. The advocates and the parties are given to understand that they will be heard from day to day from 4-4-'88 onwards. If the Railway Administration wants to file replies in cases in which they have not filed they may do so in April and May 1988, with service of copy to the other side failing which no other time will be granted on that ground. Registry to fix the cases accordingly.

TRUE COPY


(C.T. Maniar)
Deputy Registrar(J).

Sd/-
(P.H. TRIVEDI)
VICE CHAIRMAN

Sd/-
(P.M. JOSHI)
JUDICIAL MEMBER

HPC/-.

O.A./22/87

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CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman
Hon'ble Mr. P.M. Joshi .. Judicial Member

21/06/1988

Mr. M.R. Bhatt for Mr. RP Bhatt learned advocate for the respondents requests time, Mr. Y.V. Shah for the applicant has no objection. The case be adjourned for final hearing on 15th September, 1988.

Pravin

(P H Trivedi)
Vice Chairman

JM

(P M Joshi)
Judicial Member

*Mogera

0.A./22/87

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CORAM : Hon'ble Mr. S.K. Jain .. Judicial Member
Hon'ble Mr. M.M. Singh .. Administrative Member

25.6.1990

Adjourned to 27th June, 1990 for orders at the request of learned counsel for the applicant who submits that the case has most probably become infructuous and about which he will make a final statement *that day*.ⁱⁿ

M. M. Singh -
(M M Singh)
Administrative Member

S K Jain
(S K Jain)
Judicial Member

*Mogera

0.A./22/87

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Present : Counsel for the parties.

S. K. Jain

27.6.1990

It is stated by the learned counsel for the applicant that since O.A./503/88 has been allowed, the present O.A./22/87 has become infructuous and be dismissed as such. We order accordingly.

M M Singh

(M M Singh)
Administrative Member

S K Jain 27/6/90
Judicial Member

*Mogera